

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.13/2012

V. RAJA SEKHAR

Appellant(s)

VERSUS

THE SPECIAL COURT (CONSTITUTED  
UNDER A.P. LAND GRABBING PROHIBITION ACT

Respondent(s)

( [ PART-HEARD BY HON'BLE SANJAY KISHAN KAUL AND HON'BLE HEMANT  
GUPTA , , JJ. ]

IA No. 5/2013 - PERMISSION TO FILE ANNEXURES)

WITH

C.A. No. 2049/2013 (XII-A)

Date : 22-07-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE HEMANT GUPTA

For Appellant(s) Mr. Pramod Dayal, AOR

Mr. Abhijit Sengupta, AOR

Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Chandra Prakash, AOR

Mr. B. Adi Narayana Rao, Sr. Adv.

Ms. Perna Singh, Adv.

Mr. K. Subba Rao, Adv.

Mr. K. Satyanarayana Murthy, Adv.

Mr. Aniruddha P. Mayee, AOR

Mr. Vinay Navare, Sr. Adv.

Mr. D. Bharat Kumar, Adv.

Mr. Tadimalla Bhaskar Gowtham, Adv.

Mr. Aman Shukla, Adv.

Mr. Hathindra Manda, Adv.

Mr. Dasari Muralee Mohan, Adv.

Mr. Abhijit Sengupta, AOR

Mr. Aman Lekhi, ASG  
Mr. R. Bala, Sr. Adv.  
Mr. Akshay Amritanshu, Adv.  
Ms. Swati Ghildiyal, Adv.  
Mr. Ritwiz Rishabh, Adv.  
Mr. Ujjwal, Adv.  
Mr. Aniket, Adv.  
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard submissions of learned counsel appearing on  
behalf of Union of India for about thirty minutes.

List on Tuesday i.e. 27<sup>th</sup> July, 2021 as Part Heard.

(RASHMI DHYANI)  
COURT MASTER

(POONAM VAID)  
COURT MASTER (NSH)